

[PUBLISHED IN THE GAZETTEE OF INDIA, EXTRAORDINARY, PART III,
SECTION 4].

MINISTRY OF HEALTH AND FAMILY WELFARE
(Food Safety and Standards Authority of India)

CORRIGENDA

New Delhi, the 21st December, 2011

F.No. 3/15015/30/2011.- In the notification of the Food Safety and Standards Authority of India, published in the Gazette of India, at pages 1-118 of Food Safety and Standards(Licensing and Registration)Regulations, 2011, Extraordinary, Part III, Section 4, vide notification number 2-15015/30/2010, dated the 1st August, 2011,-

(1) Page 66, line 30, *for* “Part II” *read* “Part I of Schedule 4”.

(2) Page 67, line 27, *for* “Annexure 2” *read* “Annexure 3”.

(3) Page 115, line 25 *for* “5?C” *read* “5°C”.

(4) Page 116,-

(a) line 6, *for* “handlesr” *read* “handler”.

(b) line 11, *for* “600C” *read* “60°C”.

(c) line 12, *for* “50C” *read* “5°C”.

(d) line 28, *for* “-18:C” *read* “-18°C”

(5) Page 117,-

(a) line 15 *for* “50C” *read* “5°C”.

(b) line 20, *for* “ 750C” *read* “75°C”.

(c) line 21, *for* “65 0C” *read* “65°C”.

(d) line 21, *for* “70 0C” *read* “70°C”.

(e) line 38, *for* “740C” *read* “74°C”.

[V.N Gaur]
Chief Executive Officer

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New Delhi, the 21st December, 2011

F.No. 3/15015/30/2011.- In the notification of the Food Safety and Standards Authority of India, published in the Gazette of India, at pages 1-16 of Food Safety and Standards (Prohibition and Restriction on Sales) Regulations, 2011, Extraordinary, Part III, Section 4, vide notification number 2-15015/30/2010, dated the 1st August, 2011,-

1. Page13, line 41 *for* “high density polyethylene bag (HDPE) 14 mesh, density 100 kg/m³, unlaminated package” *read* “high density polyethylene bag (HDPE) (14 mesh, density 100 kg/m³, unlaminated) package”
2. Page 14, line 46, *for* “Regulation 2.9.7” *read* “Regulation 2.10.7”

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Chief Executive Officer

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New Delhi, the 21st December, 2011

F.No. 3/15015/30/2011.- In the notification of the Food Safety and Standards Authority of India, published in the Gazette of India, at pages 1-43 of Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011, Extraordinary, Part III, Section 4, vide notification number 2-15015/30/2010, dated the 1st August, 2011,-

1. Page 25, line 6 *for* “Section 20 of Food Safety and Standards Act, 2006 (34 of 2006) *read* “Section 20 and 21 of Food Safety and Standards Act, 2006 (34 of 2006)”.
2. Page 26, line 18 omit “edible oils and fats”.
3. Page 28, line 23 *for* “50.0 (but) not less than 25.0)” *read* “50.0 (but not less than 25.0)”.
4. Page 31, line 38 *for* “0.02” *read* “0.05”.
5. Page 34, line 11 *for* “dinethoate” *read* “dimethoate”.
6. Page 43,-
 - (a) line 11, *for* “(ii) to (ix)” *read* “ (a) to (h)”.
 - (b) line 19 *for* (x) *read* (ii).

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F.No. 3/15015/30/2011.- In the notification of the Food Safety and Standards Authority of India, published in the Gazette of India, at pages 1-53 of Food Safety and Standards (Packaging and Labeling) Regulations, 2011, Extraordinary, Part III, Section 4, vide notification number 2-15015/30/2010, dated the 1st August, 2011,-

1. Page 31,-

(a) line 22, *for* “Every container” *read* “Every bottle”.

(b) line 41, *for* “good grade” *read* “food grade”.

2. Page 33, line 16, *for* “ All Crystallized fruit” *read* “ All Candied, Crystallized and Glazed fruit or Vegetables or Rhizome or Fruit peel”.

3. Page 34, -

(a) line 7, *for* ‘and fat in gram (g) or ml’, substitute ‘and fat in gram (g)’.

(b) line 43 and 44 *for* “or disease, risk reduction claim” *read* “or disease risk reduction claim”.

4. Page 36, line 19 *for* “NATURAL COLOUR(S)” *read* “NATURAL COLOUR(S)”.

5. Page 40, line 13, *for* “required under 2.4” *read* “required under 2.4.4 and 2.4.5”.

6. page 43, -

(a) line 2 *for* “Total milk fat content percent by weight.....” *read* “Total fat content..... percent by weight” .

(b) line 6 and 7, *for* “Date of packing.....” *read* “date of packing.....”.

“ Per cent by weight...”

(c) line 8 *for* “Milk Fat Content.....” *read* “Milk Fat Content..... Per cent by weight”.

(d) line 9 *for* “Total Milk Fat Content Percent by weight.....” *read* “Total Fat ContentPer cent by weight”.

(e) line 13, *for* “Total Fat Content Per cent by weight.....” *read* “Total Fat ContentPer cent by weight”.

7. Page 44, line 29, *for* “(Evaporated Milk) (This tin contains the equivalent) of (x)...liters of toned milk” *read* “(Evaporated Milk) This tin contains the equivalent of (x)...liters of toned milk”.

8. Page 47, line 21, *for* “This package of (name of the food contains added)..... MONOSODIUM GLUTAMATE” *read* “This package of (Name of the food) contains added MONOSODIUM GLUTAMATE”.

9. Page 48, line 31 to 36 *for*,

“

This.....(Name of food) contains..... Contains an admixture of Aspartame (Methyl Ester and Acesulfame Potassium. Not recommended for children.
(a) *Quantity of sugar added..... gm/100gm,
(b) No sugar added in product.
* Not for Phenylketoneuricss (if Aspartame is added)

*strike out whatever is not applicable.”

read

“

This.....(Name of food) contains..... an admixture of Aspartame (Methyl Ester) and Acesulfame Potassium. Not recommended for children.
(a) *Quantity of sugar added..... gm/100gm,
(b)*No sugar added in product.
(c) Not for Phenylketoneuricss (if Aspartame is added)
*strike out whatever is not applicable.

10. Page 49, line 2, *for* “Regulation 3.1.2 (1) of Food Safety and Standards (Food Products Standards and Food Additives) Regulation 2011” *read* “Regulation 3.1.3 (1) of Food Safety and Standards (Food Products Standards and Food Additives) Regulation 2011”.

11. Page 51,-

(a) line 23 and 24 *for* “ADDED (NAME OF THE FRUIT) FLAVOUR” *read* “(NAME OF THE FRUIT) FLAVOURED”.

(b) line 31 and 32 *for* “contain not less than 40 mgms” *read* “contain not less than 40 mg”.

12. Page 52,-

(a) line 14, - *for* “regulation 2.2.2 (4)” *read* “regulation 2.2.2 (3)”.

(b) line 21 *for* “wholesale packages” *read* “multi piece packages”.

(c) line 21, *for* “ list of ingredients.” *read* “list of ingredients, nutritional information”.

[V.N Gaur]
Chief Executive Officer

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F.No. 3/15015/30/2011.- In the notification of the Food Safety and Standards Authority of India, published in the Gazette of India, at pages 1-15 of the Food Safety and Standards (Laboratory and Sample Analysis) Regulations, 2011, Extraordinary, Part III, Section 4, vide notification number 2-15015/30/2010, dated the 1st August, 2011,-

1. Page 10, lines 4, 5 and 6 *for* “The sample of any imported article will be sent by the Authorized officer for analysis. The Food Analyst of any of the following notified laboratories or any other laboratories notified by the Food Authority from time to time. Having jurisdiction over the area in which the sample was taken” *read* “The sample of any imported article will be sent by Authorized officer for analysis to the Food Analyst of any of the laboratories authorized for this purpose by the Food Authority from time to time having jurisdiction over the area in which the sample was taken”
2. Page 11, lines 2 and 3 *for* “The laboratory specified in Column (1) of Table I below, shall carry out the functions entrusted to it by the Act or these regulations in respect of the local areas specified in the corresponding entry in Column (2) thereof.” *read* “The Food Authority shall authorize laboratories to carryout functions of referral laboratory for specified areas and to carry out such other functions as entrusted to it by the Food Authority under the Act”.
3. Page 12,-
 - (a) line 35 *for* “After test or analysis, the certificate thereof shall be supplied forthwith to the sender in Form B” *read* “After test or analysis, The certificate thereof duly signed by the Director of the Referral Food Laboratory or the report signed by the Food Analyst shall be supplied forthwith to the sender in Form A or Form B as the case may be”.
 - (b) lines 36 to 38, *for* “(3) The fees payable in respect of such a certificate shall be (Rs. 1000) per sample of food analyses as prescribed by the Food Authority and (4) Certificate issued under these regulations by the Laboratory shall be signed by the Director.” *read* “(3) The fees payable in respect of such Certificate shall be Rs. 1000 per sample of food analyzed or as prescribed by the authority”.
 - (c) line 39, *for* “(5)” *read* “(4)”.
4. Page 13, line 2 *for* “(refer regulation 2.2.2)” *read* “(Refer Regulation (2) of 2.3.1)”.
5. Page 14, line 3, *for* “(Refer Regulation (ii) of 2.3.1)” *read* “(Refer Regulation (2) of 2.3.1)”.

[V.N Gaur]

Chief Executive Officer

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New Delhi, the 21st December, 2011

F.No 3/15015/30/2011.- In the notification of the Food Safety and Standards Authority of India published in the Gazette of India, at pages 1-529 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, Extraordinary, Part III, Section 4 vide F.No.2- 15015 /30/2010 dated 1st August,-

1. page 287, line 23, 24 and 25 *for* “except the regulation 2.1.7(1)(2)(3)(4), 2.1.8(1)(3), 2.1.11(1)(2), 2.1.12(1), including table 14 of Appendix A and table 2 of Appendix B” *read* “except regulations, 2.1.6(1)(2)(3), 2.1.7(1)(2)(3)(4), 2.1.12(1) and entries relating in table 14 of appendix A and table 2 of appendix B, which shall come into force after six months from that date and in regulation 2.1.8(1)(3) and 2.1.11(1)(2) only relating entries in table which shall come into force after six months.”
2. Page 301, line 22, *for* “35µg” *read* “35 mg”.
3. Page 315, line 37 and 38 *for* “Milk protein (on dry basis) percent by weight (for Fruit Shrikhand-Not less than.....6.0)” *read* “Milk protein (on dry basis) percent by weight” and *for* “Not less than7” *read* “Not less than7(for Fruit Shrikhand-Not less than.....6.0).
4. Page 322,-
 - (a) line 18, *for* “(berry ka tel)” *read* “(barrey ka tel)”.
 - (b) line 37, *for* “Safflower seed oil and safflower seed oil (High oleic Acid)” *read* “Imported Safflower seed oil and safflower seed oil (High oleic Acid-imported or domestic)”.
 - (c) line 41, *for* “Safflowerseed oil” *read* “Imported Safflowerseed oil”.
5. Page 326,-
 - (a) line 20, *for* “prunus amygdalus Batach, var, dulcis koehne” *read* “Prunus amygdalus Batach var, Dulcius Koehne”.
 - (b) Line 36, *for* “cucurbitaceae” *read* “Cucurbitaceae”.
6. page 328, line 43, *for* “Sunflower seed oil and sunflower seed oil (High oleic Acid)” *read* “ Imported Sunflower seed oil and sunflower seed oil (High oleic Acid-imported or domestic)”.

7. page 329,-

(a) line 1, *for* “Sunflower seed oil” *read* “Imported Sunflower seed oil”.

(b) page 329, line 34,35 and 36 *for* “. chemically refined” *read* “(a) for chemically refined”.

and *for* “ physically refined

- Oryzanol content”

read “(b) for physically refined

-Oryzanol Content”.

8. Page 332, line 19, *for* “Iodine value (Wij’s method” *read* “Iodine value (Wij’s method)”.

9. At page 333, -

(a) line 1,2 and 3, *for* “Percentage of free fatty acids (calculate as oleic acid) Not more than 1.5” *read* “Percentage of free fatty acids (calculated as oleic acid) Not more than 1.5”.

(b) line 10, *for* “188 to 200” *read* “185 to 200”.

10. Page 334, line 32 *for* “Baelni” *read* “Baehni”.

11. Page 336,-

(a) line 34, *for* “(c)Acid value of extracted fat” *read* “(v) Acid value of extracted fat”.

(b) line 35, *for* “(v) The vegetable fat spread shall contain” *read* “(vi) The vegetable fat spread shall contain”.

(c) line 39, *for* “(vi) It shall contain starch” *read* “(vii) It shall contain starch”.

12. At page 337, line 37 and 38, *for* “ No anti-oxidant, synergist, emulsifier or any other substances shall be added to it except with prior sanction of the Authority” *read* “it may contain Food Additives permitted in these regulations and appendices”.

13. At page 338,-

(a) line 2, *for* “ 31-410C” *read* “31-41 °C”.

(b) line 4, *for* “peercent” *read* “percent”.

(c) line 5, *for* “perent” *read* “percent”.

14. Page 372, line 11, *for* “350C for 10 days and 550C for 5 days” *read* 35⁰ C for 10 days and 55⁰C for 5 days”.

15. Page 373,-

(a) line 14, *for* “350C for 10 days and 550C for 5 days” *read* 35⁰ C for 10 days and 55⁰C for 5 days”.

(b) line 33, for “350C for 10 days and 550C for 5 days” read 35⁰ C for 10 days and 55⁰C for 5 days”.

16. Page 374, line 2, for “180C or colder” read 18⁰ C or colder”.

17. Page 377, line 25, for “paraffin wax food grade,” read “paraffin wax (food grade)”.

18. Page 379,-

(a) line 10, for “Babul, Kikar (gum Arabic)” read “Babul, Kikar (Gum Arabic)”.

(b) line 11, for “KHAIR” read “Khair”.

(c) line 17, for “wood resin” read “wood rosin”.

(d) line 18, for “gum resin” read “gum rosin”.

(e) line 20, for “gum or wood resin” read “gum or wood rosin”.

(f) line 29, for “Gelatin, food grade” read “Gelatin (food grade)”.

19. Page 381, line 39, for “±1°degree C” read “±1° C”.

20. Page 385, line 10, for “1,6-Dichloro-1,6-Dideoxy-?-D-Fructofuranosyl-4-Chloro-4-Deoxy-a-D-galactopyranoside” read “1,6-Dichloro-1,6-Dideoxy-β-D-Fructofuranosyl-4-Chloro-4-Deoxy-a-D-galactopyranoside”.

21. Page 403, line 33, for “1. Potassium Iodate (as KIO₃) percent by weight not less than 99.0” read “1. Potassium Iodate (as KIO₃) percent by weight not less than 99.0”.

22. Page 408,-

(a) line 43, for “till oil” read “tall oil”

(b) line 46, for “till oil” read “tall oil”.

23. Page 409, line 9, for “880C and 960 C” read “88°C and 96°C”.

24. Page 413, line 17, for “picocurie/Litre(Bq)” read “Bacquerel/litre (Bq)”.

25. Page 420, line 3, for “Maximum limit of Artificial” read “Maximum limit of Artificial Sweetener”.

26. Page 421, line 32, for “Ready to serve tea and coffee beverages” read “Ready to serve tea and coffee based beverages”.

27. Page 423, line 27 and 28 for “similar milk based sweets” read “similar milk product based sweets”

28. Page 424, in regulation 3.1.4(2)(i)

(a) line 32, for "column (2)" read "column (3)".

(b) line 36, for "column (3)" read "column (4)".

29. Page 425, line 20, for "candid" read "candied".

30. Page 426, line 6, for "Meat Food Products" read "Luncheon Meat, Cooked Ham, Chopped Meat, Canned Mutton and Goat Meat and Canned Chicken."

31. Page 427,-

(a) line 14, for "candid" read "candied".

(b) line 39, for "Natamycin shall not exceed 2mg/dm³" read "Natamycin shall not exceed 2 mg/dm³".

(c) line 41, for "Natamycin in finished cheese (hard) shall not exceed 1mg/dm³" read "Natamycin in finished cheese (hard) shall not exceed 1mg/dm³".

32. Page 430, line 10, for "aluminium ammonium" read "aluminium, ammonium".

33. Page 436,-

(a) line 12, for "C₂₀ H₆ O₅ I₄ Na₂" read "C₁₀ H₁₀ N₂ O₇ S₂ Na₂".

(b) line 36, for "FD and C red No. 3" read "FD and C red No.3,"

34. Page 437, line 1, for "C₂₀H₆O₅ I₄ Na₂.H₂O" read "C₂₀H₆O₅ I₄ Na₂".

35. Page 441, line 4, for "Max .03" read "Max 0.3".

36. page 446, line 24, for "C₁₇ H₁₄N₂Ha₂ O₉ S₂" read "C₃₇H₃₄N₂Na₂O₉ S₃".

37. page 448,-

(a) Line 1 for "Aluminium Lake of Sunset Yellow FCF" read "Aluminium Lake of Sunset Yellow FCF-".

(b) Line 28, for "Al₁₂O₃" read "Al₂ O₃".